

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 325**  
CA-50/2023, IA-66/2024  
**IN**  
**CP-184(ND)/2022**

**IN THE MATTER OF:**

M/s. Anju Sahni ..... Petitioner/Applicant  
Vs.  
M/s. Magnefique Exports Pvt Ltd. through its .... Respondent  
Director Mr. Ajay Sahni & Ors.

**Order under Section 58(3)**

**Order delivered on 15.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :  
For the Respondent : Mr. Adhish Rajvanshi, Mr. Bikram Bhattacharya,  
Adv. For R-1

**ORDER**

We have heard the submissions made by Ld. Counsel appearing for the Petitioner.

Ld. Counsel appearing for the Respondent No.1 has stated that additional documents have been filed on 14.03.2024 however, the said documents are not on record. He seeks time to bring the same on record and also serve a copy to Petitioner Counsel. One week time granted.

List the matter **on 02.09.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay